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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI - 5.

ORIGINAL APPLICATION NO. 194/94

MISC PETITION NO. (IN O.A. )

REVIEW APPL. NO. (IN O.A. )

CONT. PETITION NO. (IN O.A. )

Ch. B. Singh

APPLICANT(S)

VRS.

NOT NOS.

RESPONDENT(S)

Mr. K. M. M. Khan

ADVOCATE FOR APPLICANT.

Mr.

C. G. Sehgal

ADVOCATE(S) FOR  
RESPONDENTS.

OFFICE NOTE

DATE

COURT'S ORDER

This application is in  
form and within time.

C.E. of R. No.  
deposited via

IPO/BD No. 520/220

Dated 13/9/94

27-9-94

Heard Mr. K. M. M. Khan for admission.

This is a matter of calculation of correct  
amounts with reference to necessary rules.  
In view of grounds ~~that were~~ raised as appear  
at page 114 in the representation dated  
13-6-94, We think that in the first instance  
notice for admission and interim relief  
may be issued to the respondents so that  
position can be clearly understood.

Issue notice accordingly. Adjourned  
to 10-11-94 for further hearing on admission  
and interim relief.

  
Vice-Chairman

1m

  
Member

26/9/94

OFFICE NOTE

DATE

COURT ORDER

10-11-94

The advocate for the applicant

is absent. It does not appear that he  
has ~~not~~ taken <sup>steps</sup> charge to serve the copy  
of the application to the respondents.  
Application is therefore, dismissed for  
default.

15.11.94  
Copy of order dtd.  
10.11.94 issued to  
the Applicant  
by Regd. Post note  
m/No. 4814 dtd. 25.11.94.

Vice-Chairman

Member

1m